The Bank and the Borrower can however enter into special commitments in writing to make available to the Borrower such amounts as may be necessary in respect of the cost of goods notwithstanding any subsequent suspension or cancellation of the Loan. In that event, the Borrower shall have to pay a special commitment charge of  $\pounds$  per cent, per annum on the amount of such special commitment outstanding over and above the normal commitment charge.

Written Answers

## LOANS FROM THE WORLD BANK

- •189. SHRI K. L. NARASIMHAM: Will the Minister for FINANCE be pleased to state:
- (a) how many loans have been received by India so far from the World Bank;
- (b) the amounts of the loans and the projects for which they were given;
  - (c) the terms of each such loan; and
  - (d) in what way these loans were utilised?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) to (d). I lay a statement on the Table of the Council furnishing the requisite information. [See Appendix IV, Annexure No. 64.]

## SET-UP OF MINERAL ADVISORY BOARD

◆192. SHRI B. V. KAKKILAYA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state the initial and recurring expenditure of the Mineral Advisory Board set-up by Government?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALA-VIYA): No expenditure has so far been incurred. The recurring expenditure will consist of travelling allowance of members attending meetings and the amount will depend on the number of meetings held in a year and the number of members attending the meetings and the journeys performed in this connection.

## MEETING OF THE ALL INDIA COUNCIL FO TECHNICAL EDUCATION

- •193. SHRI B. V. KAKKILAYA Will the Minister for EDUCATION b pleased to state:
- (a) whether it is a fact that th< All India Council for Technical Edu cation met recently; if so, who atten ded it;
- (b) what were the recommendation: made at the meeting; and
- (c) whether any of those recommendations has been accepted by Government; if so, which of them?

THE MINISTER FOR EDUCATION IMAULANA ABUL KALAM AZAD): (a) Yes. A list of members who attended the meeting held at New Delhi on the 8th February, 1953, is placed on the Table of the House. [See Appendix IV. Annexure No. 65.]

- (b) The decisions and recommendations of the Council are laid on the Table of the House. [See Appendix IV, Annexure No. 66.]
- (c) The recommendations are under the consideration of Government.

## MEETING OF THE CHIEF MINISTERS OF PART C STATES

- \*195. DR. R. B. GOUR: Will the Minister for STATES be pleased to state:
- (a) whether the Chief Ministers of Part C States met in January, 1953;
- (b) if so, what was the agenda of the meeting and what were the decisions arrived at?

THE MINISTER OF STATES (SHRI K. N. KATJU): (a) Yes.

(b) The Government have no exact information about the agenda of the meeting but the Chief Ministers furnished a memorandum embodying their suggestions for removing administrative difficulties arising out of the Part C States Act. I have since had discussions with them and I hope that in future administration will run more smoothly.